

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH**

...

Contempt Petition No.290/00014/2018

(OA No.22/2012)

With Misc. Application No.290/00080/2018

Jodhpur, this the 20th day of February, 2019

CORAM:

**HON'BLE MRS. HINA P.SHAH, MEMBER (J)
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)**

Sohan Lal Verma s/o Shri Rameshwar Lal, aged about 59 years, r/o H.No.6/3 Dak Colony, Kamla Nehru Nagar, Jodhpur (Office Address: Working as Postal Assistant at HQ Jodhpur)

...Petitioner

(By Advocate: Shri Shailendra Rathore, proxy counsel for Shri Kuldeep Mathur)

Versus

1. A.N.Nanda, Secretary, Ministry of Communication, Dak Bhawan, Dak Vibhag, New Delhi.
2. Shri B.B.Dave, Chief Post Master General, Rajasthan Circle, Jaipur.
3. Shri V.C.Roy, Director, Post Master General, Western Region, Jodhpur
4. Shri B.R.Suthar, Senior Superintendent of Post Office, Jodhpur

...Respondents

(By Advocate: Shri K.S.Yadav)

ORDER (ORAL)

The present Contempt Petition is filed for the alleged non-compliance of the common order dated 13.9.2012 passed in OA No. 22/2012 alongwith other similar OAs.

2. It would be pertinent to mention here that some persons i.e. Shri Dana Ram Jat (OA No.29/2012) and Shri Pukhraj Sharma (OA No.20/2012), who were applicants in that order, have filed separate Contempt Petitions Nos.290/00076/2015 and 290/00021/2016 respectively for non-compliance of the common order dated 13.9.2012. This Tribunal has considered the matter of alleged non-compliance in these Contempt Petitions and vide a detailed order dated 6.12.2018 passed in CP No.290/00032/2016 with 10 other Contempt Petitions, did not find any wilful or deliberate disobedience of the order dated 13.9.2012 and accordingly, the Contempt Petitions were dismissed. Therefore, since this Tribunal has already considered the matter of wilful disobedience of the order dated 13.9.2012 vide order dated 6.12.2018, the present Contempt Petition filed for non-compliance of the same order dated 13.9.2012 is required to be dismissed.

3. Accordingly, the Contempt Petition is dismissed. Notices issued are discharged. However, the petitioner is at liberty to approach this Tribunal as and when the matter attains finality on the question of law, by way of a fresh OA.

4. In view of the order passed in the Contempt Petition, no order is required to be passed in MA No.290/00080/2018, which stands disposed of accordingly.

**(ARCHANA NIGAM)
ADMV. MEMBER**

**(HINA P.SHAH)
JUDL. MEMBER**

R/